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THE  
PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Tuesday, 2nd December, 1952.

*The House met at a Quarter to Eleven of the Clock.*

[SHRI H. V. PATASKAR in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

11-50 A.M.

LEAVE OF ABSENCE

Mr. Chairman: I have received a letter from the hon. Member, Shri Raj Chandra Sen. The letter reads thus:

"I have the honour to inform you that owing to ill health, it is not possible for me to attend the present session of Parliament. In fact, I left my home on the 31st October last to attend Parliament beginning on the 5th November, but on my way at Jaipur I got ill suddenly, and under medical advice I had to return home. Here, on further medical examination I was ordered complete rest for some time as the diagnosis was nervous breakdown.

"Under the circumstances, there is no alternative for me but to request you that permission may kindly be granted to me for leave to be absent from the present Session of Parliament. It is hoped that my request would be considered sympathetically and the decision of yours would kindly be communicated to me early, if possible by telegram".

Is it the pleasure of the House that permission be granted to Shri Raj Chandra Sen for remaining absent from all the meetings of the House during this session.

Leave was granted.

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INDUSTRIAL FINANCE CORPORATION (AMENDMENT) BILL

Mr. Chairman: The next item is the further consideration of the following Motion moved by Shri M. C. Shah on the 25th November 1952:

"That the Bill further to amend the Industrial Finance Corporation Act, 1946, be taken into consideration".

Dr. S. P. Mookerjee (Calcutta South-East): I was speaking at that time, Sir.

On the last day the House was considering the need for Government giving us fuller information regarding the working of the Industrial Finance Corporation and specially from many sides of the House including from various Members of the Congress Party, a suggestion was made that the names of the companies to whom assistance had been given should be disclosed. As you know, Sir, a few days later the Prime Minister made a statement dealing with this point. He mentioned in his statement that the Finance Minister, who is now away from India, had followed a certain policy in this behalf and it was his desire that the names should not be disclosed to the public or to the House. And the Prime Minister said that while he sympathised with the viewpoint expressed by several Members in the House on this matter, it would not be desirable to make any change in the present policy. He concluded his statement by saying this:

"These questions having been raised, we hope to take them up and consider them when the Finance Minister comes back. We could consult representatives of the House too at that time and have their views and then inform the House about this matter".

Some of us feel that it might be desirable to postpone consideration of this Bill until we have an opportunity of knowing all the facts, and that was suggested, in fact, by my friend, Mr. Hiren Mukerjee. The Prime Minister's reply was not quite clear as regards